

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 302**

TO BE ANSWERED ON THE 05TH FEBRUARY, 2019/ MAGHA 16, 1940 (SAKA)

RESERVATION FOR WOMEN IN POLICE FORCE

302. DR. UDIT RAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government had advised States and Union Territories for providing reservation to women in direct recruitment in police force against non-gazetted posts right from the post of constable to the post of sub-inspector in all the States and Union Territories; and

(b) if so, the details thereof ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The Ministry of Home Affairs has issued advisories dated 4.9.2009, 22.4.2013 and 21.5.2014 to all the State Governments and Union Territories to increase the representation of women to 33% of the total strength of Police personnel in the States/UTs. All the State Governments have also been requested to create additional posts of women Constables/Sub-Inspectors by converting the vacant posts of male constables. The aim is that each police station should have at least 3 women Sub-Inspectors and 10 women police Constables.

Further the Central Government on 12.5.2015 approved 33% reservation for women horizontally and in each category (SC, ST, OBC & others) in direct recruitment of non-Gazetted posts from Constable to Sub-Inspector in police forces of all the Union Territories.

“Police” is a State subject falling in List-II (State List) of the Seventh Schedule of the Constitution of India. It is the responsibility of the State Governments to provide reservation to women in direct recruitment in police force.
